

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORIGINAL APPLICATION NO. 291/00212/2016

DATE OF ORDER: 01.04.2016

CORAM

**HON'BLE DR. K.B. SURESH, JUDICIAL MEMBER
HON'BLE MS. MEENAKSHI HOOJA, ADMINISTRATIVE MEMBER**

Dr. Manish Shrivastava S/o Shri L.K. Shrivastava, R/o 42/56/10, Mansarovar, Jaipur, and presently working as Junior Hydrogeologist in the Central Ground Water Board and under transfer from Jaipur to Hyderabad.

....Applicant
Mr. Mukesh Agarwal, counsel for applicant.

VERSUS

1. Union of India through Secretary to the Ministry of Water Resources, Government of India, Shram Shakti Bhawan, Rafi Marg, New Delhi.
2. Chairman, Central Ground Water Board, Government of India, CHQ, New CGO Complex, NH-IV, Faridabad.
3. Regional Director (Western Region), Central Ground Water Board, 6-A, Jhalana Institutional Area, Jaipur.

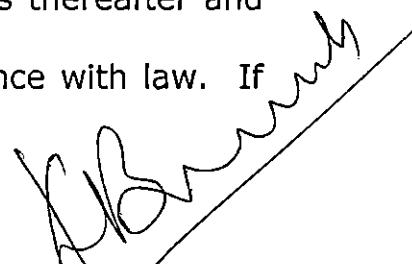
....Respondents

ORDER

(Per DR. K.B. SURESH, JUDICIAL MEMBER)

Heard. We feel that the grievances of the applicant can be resolved if he is given chance to file improved representation to Annexure A/1 before the Government of India i.e. Respondent No. 1.

2. Therefore, we permit the applicant to do so within two weeks next and the concerned authority / Respondent No. 1 is directed to decide such representation within two months thereafter and pass a reasoned and speaking order in accordance with law. If



the applicant feels aggrieved by the order so passed, he is at liberty to approach the Court again, if so advised.

3. The Original Application is, therefore, disposed of with these directions. No costs.


(MS. MEENAKSHI HOOJA)
ADMINISTRATIVE MEMBER


(DR. K.B. SURESH)
JUDICIAL MEMBER

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